

IN THE HIGH COURT OF BOMBAY AT GOA.**LD-VC-CW-30/2020**

M/s Swapna Developers ...Petitioner.
Vs
South Goa Planning &
Development Authority and anr. ...Respondents.

Shri Y. V. Nadkarn, Advocate for the Petitioner.
Shri Menino Pereira, Advocate for the respondent no.1.
Shri Nigel Costa Frias, Advocate for the intervenor.

Coram:- DAMA SESHADRI NAIDU, J.**Date: 13th October 2020.**

PC.

Shri Nadkarni, the learned counsel for the petitioner, seeks time to file the rejoinder to the reply filed by the respondent no.1. Nevertheless the learned counsel on both sides agree that matter can be finally heard and disposed of on 29.10.2020. Let the matter stand over to 29.10.2020.

2. In the meanwhile, the petitioner's counsel may complete the pleadings by serving a copy in advance on the learned counsel for the respondents.

3. This Court seems to have allowed the intervenor to come on record. But the record does not reveal the intervenor's name in the cause title. In this context, the petitioner's counsel informs me that he could not effect the changes to the pleadings because of lack of access to the Registry during this pandemic. I, therefore, hold that the petitioner may file corrected copy online and the Registry will accept it.

DAMA SESHADRI NAIDU, J.